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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 15152/2023 & CM APPL. 60605/2023

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..... Petitioner

Through: Dr. Amit Mishra and Mr. Amit Rana,
Advocates.

versus

THE UNION OF INDIA & ANR

..... Respondents

Through: Mr. Kirtiman Singh, CGSC for UOI
Ms. Mehak Nakra, ASC for GNCTD
with Mr. Abhishek Khari and Ms.
Disha Chaudhry, Advocates for R-2.

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

02.12.2023

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1. In compliance of the Order dated 23.11.2023 passed by this Court, Medical Board was constituted by the All India Institute of Medical Sciences (AIIMS) for medical examination of the Petitioner on 28.11.2023.

2. A perusal of the report shows that the Petitioner is in a fit condition to undergo the process of termination of pregnancy. Though the time stipulated under the Medical Termination of Pregnancy Act (MTP Act) is over, however, in view of the judgment of the Apex Court in X v. The Principal Secretary, Health & Family Welfare Department, Govt. of NCT of Delhi, 2022 SCC OnLine SC 1321, permission is being granted to the Petitioner to undergo the procedure of medical termination of pregnancy under the MTP Act.



3. In view of the fact that this Court is permitting the termination of pregnancy, this Court is not going into the question of constitutional validity of Section 3(2)(b) of the MTP Act and Section 3B of the MTP Rules, 2003.
4. The petition is disposed of along with pending application(s), if any.
5. Let a copy of this order be given *Dasti* under the signature of the Court Master.

SUBRAMONIUM PRASAD, J

DECEMBER 2, 2023

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